

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 42/TT/2022

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for assets under “Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-C” in the Western Region.
- Date of Hearing** : 26.7.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. and 10 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for following assets under “Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-C” in the Western Region:
- i. Asset-1: 765 kV D/C Bhuj Pool Sub-station-Banaskantha TL along with associated Bays at both ends, 2x330 MVAR Switchable Line Reactors along with associated bays at both ends, 1 no. 1500MVA, 765/400 kV ICT-2 and 1 no. 765 kV, 330MVA Bus Reactor alongwith associated bays at Bhuj Pooling Station
 - ii. Asset-2: 1 no. 1500MVA, 765/400 kV ICT-1 alongwith associated bays at Bhuj Pooling Station
 - iii. Asset-3: 400 kV, 125 MVA Bus Reactor alongwith associated bays at Bhuj Pooling Station
 - iv. Asset-4: 2 no. 500 MVA, 400/220 kV ICTs alongwith associated bays at Bhuj Pooling Station



- b. The COD of Asset-1, Asset-2, Asset-3 and Asset-4 was 20.3.2019, 24.3.2019, 30.3.2019 and 31.3.2019 respectively.
 - c. The transmission tariff for the subject assets from their COD to 31.3.2019 was approved vide order dated 13.2.2021 in Petition No. 172/TT/2019 and the time over-run in case of the transmission assets was condoned.
 - d. The loan details have been placed on record as directed vide order dated 13.2.2021 in Petition No. 172/TT/2019.
 - e. IDC discharge details are also submitted.
 - f. Initial spares are claimed as per the Regulations.
 - g. The additional capital expenditure has been claimed for payment of balance retention payment.
 - h. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 20.7.2022.
3. The Commission directed the Respondents to file their reply by 16.8.2022 on affidavit, with a copy to the Petitioner, who may file rejoinder, if any by 23.8.2022. The Commission further observed that if no reply and rejoinder is received within the specified time, the matter shall be decided on the basis of the information already on record and no extension of time shall be granted.
4. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

